

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 3575 of 2011

Sujata Kumari Petitioner.
Versus
State of Jharkhand & Ors. Respondents.

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Dilip Kumar Prasad, Advocate
For the CBI : Mr. Rajiv Sinha, ASGI
For the JPSC : Mr. Sanjoy Piprawall, Advocate

51/ 26.03.2021 Heard the parties.

Mr. Dilip Kumar Prasad, learned counsel appearing for the petitioner submits that till date answer-sheets have not been shown to him though he wants to peruse the same.

Mr. Rajiv Sinha, learned counsel appearing for CBI very fairly submits that already a report has been submitted by CBI and upon direction of this Court a Committee was constituted and thereafter report was prepared wherein, it is stated that the answer-sheet was submitted later on which was not part of the original answer sheet.

Mr. Sanjoy Piprawall, learned counsel appearing for the JPSC relies on the affidavit filed on 06.12.2019 and submits that in para-8 of the said affidavit it has been clearly mentioned that the answer-sheets were attached at a belated stage, which is also the finding of the Committee and as such, JPSC supports the findings of the said Committee.

Mr. Dilip Kumar Prasad, learned counsel vehemently opposes the contention of the petitioner and submits that two sets of answer-sheets are there and as such, without perusal of the answer-sheets, he is not in a position to say which answer sheets were attached later on.

Under such circumstances, let this case be listed as and when Court starts physical hearing of the cases.

(Dr. S.N. Pathak, J.)